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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ FAO(OS) (COMM) 156/2025

ELXIR TRADING PVT. LTD

.....Appellant

Through: Mr. Vidit Garg, Mr. Suresh K.

Chopra, Mr. Anmol Rawat, Advs.

versus

KENT RO SYSTEMS LTD AND ORSRespondents
Through: Ms. Garima Joshi and Ms.

Nikita Seth, Advs.

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

> ORDER (ORAL) 10.10.2025

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C. HARI SHANKAR, J.

CM APPL. 63652/2025

- 1. This application seeks a correction in the order dated 6 October 2025 to the extent the appearance of Mr. Rajneesh Chopra has been recorded on behalf of the respondents. It is submitted that Mr. Rajneesh Chopra appeared on behalf of the appellant.
- 2. This position is not disputed by learned Counsel for the respondents either.
- 3. Accordingly, the appearance of Mr. Rajneesh Chopra in the order dated 6 October 2025 shall be treated as having appeared on





behalf of appellant.

- **4.** This order shall be treated as a corrigendum to the order dated 6 October 2025.
- **5.** The application stands disposed of.

C. HARI SHANKAR, J.

OM PRAKASH SHUKLA, J.

OCTOBER 10, 2025 *dsn*